

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-43(PB)/2018

IN THE MATTER OF:

Dilli Karigari and Desert Artisans Handicrafts
Jodhpur Ltd. and Krishna Weavers Ltd.

.....Applicant

Order under Section 230-232

Order delivered on 26.07.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Ashutosh Gupta, Mr. Gaurav Rana & Mr.
Suraj Shukla, Advs.

Stg. Counsel for ITD : Ms. Kriti Sinha on behalf of Ms. Vibhooti
Malhotra, Adv.

ORDER

Ld. Counsel for the Income tax department seeks time stating that reports with respect to certain applicant companies have been received but not the all. Hence in order to file composite reply they seek time. Three weeks time is granted to file reply with a copy in advance to the other side. Ld. Counsel objected to the request for time. In the interest of justice last opportunity is given, to Income Tax.

For further consideration on 04.09.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

26.07.2018
Ritu Sharma